7 Oral Answers

(b) if so, the details thereof; and

(c) if the reply to part (a) above be in the negative, the reasons therefor and the lass suffered by the Project on account of idle capacity ?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHE-MICALS (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) j statement is laid on the Table of the House.

(c) Does not arise.

Statement

The Fertilizers & Chemicals Travancore Ltd. have entered into a contract with M/s. Norsk Hydro of Norway for supply of liquid ammonia for Cochin Phase JJ project. The main features of the contract are given below:

1. Operation of the Contract

The contract covers supplies of ammonia during the calendar year 1975 and, subject to agreement on price, also supplies during the calendar year 1976. Norsk Hydro have also agreed to supply ammonia during the calendar years 1977 and 1978 at prices and conditions to be agreed upon latest six months prior to the beginning of each year.

2. Quantity

45,000 tonnes during 1975 : plus or minus 10 per cent at buyer's option.

50,000 tonnes during 1976 : plus or minus 10 per cent at buyer's option.

35,000 tonnes during 1977: Maximum

35,000 tonnes during 1978 : Maximum

3. Source of supply

Qatar, Iran or Kuwait.

SHRI K. P. SUBRAMANIA MENON: Sir, this Cochin plant was to have been commissioned two years back. What are

the reasons for the delay in commissioning? Is it due to the mismanagement of the present Director Managing ? The General Superintendent of the plant, who was recruited for his special knowledge of urea production, has resigned. The Plant Superintendent of the Urea Plant has resigned. And the General Manager has also resigned. I would like to know whether it is a fact that the present Managing Director of the FACT has been trying to destroy industrial relations there and create unhealthy animosities between different managing sections, thus making the plant ineffective. For two years after commissioning it has not produced anything.

SHRI DALBIR SINGH: According to the revised programme, the phase II was scheduled to be completed by September 1974. I do agree with the hon. Member that it has been delayed a little, but now it is likely to be completed in January, 1975. Regarding the other allegations which the hon. Member has made, I have no such knowledge about all these things.

MR. CHAIRMAN : Next question.

*534. [The questioner (*Shri U. K. Lakshmana Gowda*) was absent. For answer vide cols. 40 infra.].

Kabiui Project in Mysore

*535. SHRI P. K. KUNJACHEN: SHRI K. P. SUBRAMANIA MENON :t

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government are aware that thousands of acres of agricultural land and crops in Kerala and Mysore States will be submerged due to the construction of the Kabini Project in Mysore; and

(b) if so, the steps Government propose to take to protect the peasants' interests ?

tThe question was actually asked on the floor of the House by Shri K. P. Subramania Menon.

THE DEPUTY MINISTER IN THE MINISTRY IRRIGATION OF AND POWER (SHRI BALGOVIND VERMA): (a) and (b) A statement is laid on the Table of the House

Statement

(a) and (b) According to the revised project report for the Kabini Project (received in 1970) from the Government of Mysore, a total area of 6250 hectares comes under submergence of the Kabini Reservoir. Of this area 3623 hectares are cultivable.

In the Project Report a provision of about Rs. 2.5 crores has been made for compensation for the acquisition of lands and houses and resettlement of the affected people. The revised project has not been approved by the Government of India.

The Kabini River is a tributary of the Cauvery. There have been differences amongst the States in regard to the use of the waters of They are constructing a dam. the Cauvery and its tributaries on projects already in operation as well as on proposed uses on projects taken up for construction or to be impounded, unless it has been agreed contemplated by the various States. The Chief upon. And for this, as the hon. Members are Ministers of Kerala, Mysore and Tamil Nadu aware, there was a Fact Finding Committee had held ' discussions in May, 1972 which appointed to get the data connected with the revealed i the general consensus that a serious Cauvery dispute, and the Fact Finding attempt ' should be made to resolve the Committee submitted a report just recently, differences by negotiations as early as possible two or three days back, and further There was also consensus that a Fact Finding negotiations will be held. Committee be set up to collect all the connected data pertaining to Cauvery Waters, their utilisation etc. A Fact Finding Committee was accordingly set up and it submitted its report in December, 1972. The Chief Ministers had a discussion on this Report in April, 1973. At the request of the Chief Ministers the Committee was revived to furnish clarifications after such verification as was found necessary. The additional Report of the Committee has just been received. As agreed to by the Chief Ministers, the discussion will be continued and the possibilities of arriving at a settlement floor of the House by Shri Kali Mukherjee. explored.

SHRI K. P. SUBRAMANIA MENON: Sir, according to the statement, when this project is completed, over 3,623 hectares of cultivable land in Kerala will be submerged. I understand that before getting clearance from the Central Ministry, the Mysore Government has gone ahead with constructing the dam and already quite a lot of good cultivable land in Kerala has been submerged. 1 would like to know Whether the Government of India will see to it that until an agreement is reached on the question of sharing the waters of Cau-very between Tamil Nadu, Mysore and Kerala and also until the question of compensation for these 3,623 hectares of cultivable land is decided, the project is not taken up.

DR. K. L. RAO: 3,623 acres are the tot;il cultivated area that is submerged. It includes both of Mysore and Kerala. The land that is submerged in Kerala is 103 hectares, that is, about 257 acres. And this project is not cleared by the Government of India. And definitely unless it is sanctioned no water can be impounded in this reservoir.

SHRI K. P. SUBRAMANIA MENON:

DR. K. L. RAO: It does not matter. They would not allow water to submerge, the water

Tliein Dam Project

*536. SHRI KALI MUKHERIEE :t SHRI KRISHAN KANT: SHRI A.G. KULKARNI: SHRI J. S. TILAK SHRI CHANDRA SHEKHAR: DR. Z. A. AHMAD : SHRI KOTA PUNNAIAH:

Will the Minister of IRRIGATION AND POWER be pleased to state :

tThe question was actually asked on the